

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:702

ANSWERED ON:10.12.2013

SALE OF INADEQUATE QUANTITY OF QUALITY FERTILIZERS

Verma Shri Sajjan Singh

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the farmers of Madhya Pradesh and other States have demanded to take action against the companies for selling inadequate quantity of fertilizers and low standard insecticides;

(b) If so, the details thereof and the action taken thereon;

(c) whether large scale industries are being encouraged for disinvestment which is adversely affecting the medium and small scale enterprises; and

(d) if so, the reaction of the Government thereto and the steps taken in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CHEMICAL AND FERTILIZER AND MINISTER OF STATE (I/C) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT KUMAR JENA)

(a) & (b) : Department of Fertilizers has not received any complain from Madhya Pradesh and other states for taking action against the companies for selling inadequate quantity of fertilizers and low standard insecticides.

(c) & (d) : As per amendment of the Securities Contracts (Regulation) Rules, 1957 it is mandatory for the company to dilute its shareholding to a minimum level of 10% of public equity by 8th August 2013. As per the GOI Policy on disinvestment of Government Equity in profit making listed PSUs, not meeting the mandatory Public Shareholding of 10%, are to be made compliant. Accordingly, 7.64% GOI shareholding in NFL, 12.5% of GOI shareholding in RCF have been disinvested and 8.56 % of GOI shareholding in FACT has been transferred to Special National Investment Fund to be sold over a period of five years. The disinvestment in fertilizers industry is not adversely affecting the medium and small scale enterprises.